

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

(CIRCUIT BENCH: SHIMLA)

...

ORIGINAL APPLICATION NO. 063/926/20 17

Shimla, this the 7th day of March, 2019

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

...

1. Khem Raj Verma S/o Late Sh. Moti Ram, R/o Village Saijari, P.O. Sainj, Tehsil Suni, District Shimla, H.P.
2. Pushap Lal S/o Late Sh. Hira Lal Sharma, R/o IIAS Colony, Block-C, Room No. 68-69, Boileauganj, Shimla, H.P.
3. Soni Kumar S/o Sh. Shiv Charan R/o Quarter No. 31-32, Fireman Line, B Block, R.P. Niwas, Shimla-5, H.P.
4. Saroj Devi W/o Sh. Sushil Kumar, R/o House No. 7-8, Barighat Line, near Advance Study, Chaura Maidan, District Shimla, H.P.
5. Smt. Savita Devi, R/o Quarter No. 26-27, Military Barack No. 1, IIAS R.P. Niwas, Shimla, H.P.
6. Som Prakash S/o Sh. Chander Pal, R/o Set No. 1, Transit House, Bilaspur House, Lower Summer Hill.
7. Jitender Singh S/o Sh. Pyare Lal, R/o Care of Bili Ram Niwas, Village Frood, P.O. Kamlanagar, Lower Samitree-171006.

....Applicants

(Argued by: Shri Sanjiv Bhushan, Sr. Advocate with Ms. Abhilasha Kaundal, Advocate)

Versus

1. Union of India, through Ministry of Human Resource and Development, Department of Higher Education, New Delhi.
2. Indian Institute of Advance Study , Shimla -5 through its Secretary.

....RESPONDENTS

(By Advocate: Shri Anshul Bansal, Advocate for respondent no.1
Shri Neeraj Gupta, Advocate for respondent No.2)

ORDER (oral)**SANJEEV KAUSHIK, MEMBER (J)**

Heard the learned counsel appearing on behalf of the parties.

2. Mr. Sanjiv Bhushan, learned Sr. Advocate assisted by Ms. Abhilasha Kaundal, Advocate appearing on behalf of the applicants suffers a statement at the Bar that the respondents have assured that in case the applicants withdraw the O.A., pending before this Tribunal, then their claim will be considered by them sympathetically. As such, learned Advocate seeks permission to withdraw this O.A. at this stage with liberty to file M.A. for revival of the O.A. if any adverse order is passed against the applicants.

3. Mr. Gupta, learned counsel appearing on behalf of respondents very fairly submitted that he has positive instructions from the respondent -Director that no litigation should be pending against the respondent department and that they will take a positive decision in the matter, therefore, he has no objection for withdrawal of the O.A. in view of the averment made by the learned counsel for applicants in the preceding paragraph.

4. In view of the stand taken by the learned counsel for the parties, the O.A. is disposed of at this stage as withdrawn with liberty as prayed for by the learned counsel for applicants. No costs.

(P.GOPINATH)
MEMBER (A)

Dated: 07.03.2019

‘SK’

(SANJEEV KAUSHIK)
MEMBER (J)

